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# \* IN THE HIGH COURT OF DELHI AT NEW DELHI

#### + <u>W.P.(C) 2018/2021</u>

ANIL KUMAR HAJELAY & ORS. ..... Petitioners Through: Mr. Anant Kumar Hajelay, Advocate with petitioner No.1 in person.

#### versus

HONBLE HIGH COURT OF DELHI ..... Respondent Through: Mr. Anuj Aggarwal, ASC with Ms.Ayushi Bansal, Advocate for respondent No.2/ GNCTD. Mr. Shaashwat Jindal, Advocate for DHCBA.

# + <u>W.P.(C) 2673/2021 and C.M. Nos.7902/2021, 8835/2021, 8864/2021, 8990/2021, 9553-9554/2021 & 11886/2021</u>

MANASHWY JHA ..... Petitioner Through: Mr. Manish Vashisht, Senior Advocate with petitioner in person.

#### versus

UNION OF INDIA & ORS. ..... Respondents Through: Chetan Sharma, ASG with Mr. Mr.Anil Soni. CGSC. for the respondent/ UOI. Mr. Shadan Farasat, ASC with Ms.Tanvi Tuhina, Advocate for respondent No.2. Mr. Mukesh Kumar, Advocate for applicant. Mr. Shaashwat Jindal, Advocate for DHCBA.

## CORAM: HON'BLE MR. JUSTICE VIPIN SANGHI HON'BLE MR. JUSTICE JASMEET SINGH

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## <u>ORDER</u> 25.08.2021

1. A half page status report has been filed on behalf of the GNCTD along with annexures. Having perused the same, we may express our complete dissatisfaction at the manner in which the GNCTD is dealing with the situation. There seems to be little sensitivity shown by the GNCTD in the matter of providing requisite infrastructure for functioning of Virtual Courts in relation to the District Courts, other Courts & other quasi-judicial bodies in the NCT of Delhi during the Pandemic.

2. We direct the GNCTD to file a better status report before the next date. The Principal Secretary (Law), Principal Secretary (Food & Supplies Department) and the Principal Secretary (Finance) should remain present for hearing on the next date.

3. Mr. Manish Vashisht has submitted that since physical functioning of the Courts – both in the High Court of Delhi, as well as the District Courts of Delhi, is resuming shortly, directions may be issued, firstly, to limit the number of litigants entering the Court premises; and secondly, to ensure that even the lawyers – who come to the Courts, are vaccinated. It is suggested that a requirement should be made to the effect that the Advocates who appear should produce the electronic copy of the certificate showing vaccination undertaken by them.

4. In our view, both are good suggestions and these suggestions may be

made by Mr. Vashisht to the Delhi High Court Bar Association as well as to the Coordination Committee of the District Courts Bar Associations, as well as to the Registrar General of this Court, who may examine the feasibility of implementing the same.

5. Our directions contained in our order dated 24.03.2021 to the effect that whichever quasi-judicial bodies have the requisite infrastructure available, should permit Hybrid Hearings – just as this Court and Courts subordinate to this Courts are undertaking, shall continue till further orders.

6. List on 06.09.2021.

## VIPIN SANGHI, J

## **JASMEET SINGH, J**

AUGUST 25, 2021 kd